

Form A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S AD VICTORIAM VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S AD VICTORIAM VENTURES PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	29.05.2012
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U74900DL2012PTC236633
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Association, 39, Nehru Place, Delhi-110019 (INDIA)
6.	Insolvency Commencement date in respect of corporate debtor	21 st November, 2019 (Received by the Interim Resolution Professional on 05.12.2019)
7.	Estimated Date of closure of insolvency resolution process	19.05.2020 (180 days from the commencement of Insolvency Resolution Process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Anil Tayal RegdNo. IBBI/IPA-001/IP-P01118/2018-19/11818
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, Delhi-110092 Email: caaniltayal@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, Delhi-110092 Email: cirp.advictoriam@gmail.com
11.	Last Date of Submission of Claims	19 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and	Web link: https://www.ibbi.gov.in/home/downloads
	(b)Details of authorized representatives are available at:-	N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of M/s AD VICTORIAM VENTURES PRIVATE LIMITED on 21st November, 2019.

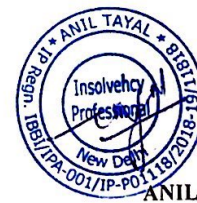
The creditors of M/s AD VICTORIAM VENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19th December, 2019 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Home Buyers (Real Estate Investors) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Date: 06.12.2019
Place : New Delhi



ANIL TAYAL
IBBI/IPA-001/IP-P01118/2018-19/11818
Interim Resolution Professional in the matter of
AD Victoriam Ventures Private Limited